## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO.1803 TO BE ANSWERED ON 11<sup>th</sup> FEBRUARY, 2022

#### TREATMENT OF POOR IN PRIVATE HOSPITALS

### 1803. DR. VISHNU PRASAD M.K.:

Will the MINISTER OF HEALTH & FAMILY WELFARE be pleased to state:

- (a) whether the Government has put in any mechanism to regulate and monitor healthcare system/ practices in private sector and if so, the details there of;
- (b) whether Government proposes to provide facilities to clinics run by single or few doctors to expand healthcare facilities and if so, the details thereof; and
- (c) the number of beds that are exclusively reserved for poor in every private hospital subsidised by the Government?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (c): Public Health and Hospitals is a State Subject. It is for the concerned State/Union Territory (UT) Government to make and enforce norms to regulate private health care systems. Similarly, it is for the concerned State/UT Government to consider providing facilities to clinics run by single or few doctors to expand health care facilities or to monitor beds reserved for poor patients in private hospitals, which take subsidized help from the Government.

The Government of India, however, has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 thereunder to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. The States / UTs which have adopted CE Act, 2010, are primarily responsible for regulating their hospitals including private hospitals as per provisions of the Act and rules thereunder to ensure provision of affordable and quality healthcare to patients. As per the Act, the clinical establishments are required to fulfill the conditions of minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and other conditions including ensuring compliance to Standard Treatment Guidelines (STGs) issued by the Central / State

Government and display of rates charged by them at a conspicuous place. The Clinical Establishments Rules, 2012 also provide that every clinical establishment shall maintain information and statistics in accordance with all other applicable laws in force and its rules. This includes rules, if any, on reservation for poor in every private hospital subsidized by the Government. The CE Act, 2010 also provides for cancellation of registration of hospitals, if the conditions of the registration are not complied with. As on date, the CE act, 2010 has been adopted by 11 States and 7 UTs. other 17 States and 1 UT have their own Act.

\*\*\*\*